

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

O.A.No. 2230/92

Dated: 26th September, 1996.

HON'BLE MR.S.R.ADIGE MEMBER(A).
HON'BLE DR.A.VEDAVALLI MEMBER(J).

Gopal Singh,
s/o Shri Mahavir Singh,
r/o Shop No.26, New Municipal Market,
Lodi Colony, New Delhi. ...Applicant.

By Advocate: Ms.Kiran Chhabra proxy for Mrs.Rani
Chhabra.

Versus

Union of India,
through its Secretary,
Ministry of Telecommunication,
Sanchar Bhawan,
New Delhi.

2. Sub-Division Officer Telegraphs,
BulandshahrRespondents.

By Advocate: Ms.Pushpa Gupta, proxy for Shri M.M.
Sudan.

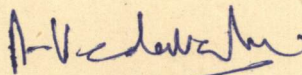
ORDER (ORAL)

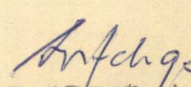
BY HON'BLE MR.S.R.ADIGE MEMBER(A).

Heard.

2. Both parties agree that this case may
be disposed of with a direction to the respondents
that subject to the availability of work, they
should consider the applicant's case for
re-engagement in preference to outsiders and
those with overall lesser length of service
in accordance with rules and instructions on the
subject. We direct accordingly.

3. The OA stands disposed of accordingly.
No costs.


(DR.A.VEDAVALLI)
MEMBER(J)


(S.R.ADIGE)
MEMBER(A).